

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SI.A. NO. 3/2016  
IN  
CIVIL APPEAL NO. 7130/2010

SYED ZAINUL ABEDEEN

APPELLANT(S)

VERSUS

RAJ.BOARD OF MUSLIM WAQF.  
(FOR STAY AND OFFICE REPORT)

RESPONDENT(S)

Date : 29/01/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Appellant(s)

Mr. S. Wasim A. Qadri, Adv.  
Mr. Jubair Ahmad Khan, Adv.  
Mr. Zaid Ali, Adv.  
Mr. Tamim Qadri, Adv.  
Mr. Saurabh Chopra, Adv.  
Mr. Lakshmi Raman Singh, Adv.

For Respondent(s)

Mr. Raj Kishor Choudhary, Adv.  
Ms. Sadaf Rehman, Adv.  
Mr. Kunwar Jai Singh, Adv.  
Mr. Aftab Ali Khan, Adv.UPON hearing the counsel the Court made the following  
O R D E RI.A. NO. 3/2016 IN CIVIL APPEAL NO. 7130/2010Resolution dated 30<sup>th</sup> October, 2015 passed by the  
Rajasthan Board of Muslim Wakf will be subject to the  
result of the appeal.

I.A. No.3 of 2016 is disposed of in the above terms.

Hearing of the appeal be expedited.

[VINOD LAKHINA]  
COURT MASTER[ASHA SONI]  
COURT MASTER